

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.244/MP/2016

Subject :Petition under Section 79 of the Electricity Act, 2003 read with Regulations 111 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for removal of difficulties and for consequential orders on the measurement of GCV of Coal from the samples taken from the Railway Wagon Top.

Date of hearing : 31.1.2017

Coram : ShriGireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Parties present : Shri M.G. Ramachandran, Advocate, NTPC
Ms. Anushree Bardhan,Advocate ,NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri Manoj Saxena, NTPC
Shri Ajay Dua, NTPC
Shri Nishant Gupta, NTPC
Shri S.K. Samui, NTPC
Ms. Swapna Seshadri, Advocate, GUVNL
Shri S. Valliyangam, Advocate, TANGEDCO
Shri Sameer Singh, BYPL
Ms. Shimpy Mishra, TPDDL
Shri Anurag Bansal, TPDDL

Record of Proceedings

Learned counsel for the petitioner submitted that the Commission vide order dated 25.1.2016 held that the sampling of coal for measurement of GCV on 'as received' basis should be taken from the Railway wagon top, upon the wagon reaching the site of the generating station and it should not be taken after the coal is unloaded or at the stage of secondary crusher. On 30.6.2016, the Commission disallowed the review petition filed by NTPC of the order dated 25.1.2016.

2. Learned counsel for the petitioner further submitted that the present petition has been filed placing before the Commission the difficulties and issues faced by NTPC in implementing the said orders of the Commission.

3. After hearing the learned counsel for the petitioner, the Commission directed to issue notices to the beneficiaries of the coal based generating stations of NTPC.

4. The Commission directed the petitioner to file revised Memo of Parties impleading the beneficiaries of the coal based generating stations of NTPC.

5. The Commission permitted the Dasti of the notice by the learned counsel for the petitioner.

6. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies on admission as well as on merits by 20.2.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 28.2.2017. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

7. The petition shall be listed for final hearing on 20.3.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**